

(ग) और (घ) जुलाई, 1980 के अन्त में नेप्था उपलब्ध किये जाने के पश्चात् भी बिहार राज्य विद्युत् बोर्ड द्वारा सप्लाई की गई बिजली में गड़बड़ी और वोल्टेज उतार-चढ़ाव के कारण सितम्बर और अक्टूबर माह के दौरान संयंत्र को स्थिरता से नहीं चलाया जा सका। अक्टूबर के अन्त में पावर की स्थिर सप्लाई रही है और संयंत्र सन्तोषप्रद रूप से कार्य कर रहा है। संयंत्र के सामने वाले भाग को सुरक्षित रखने के लिये 2.5 मेगावाट टर्बाईन की स्थापना का कार्य हाथ में लिया गया है।

### Exploitation of Hydro-Electric Resources

1198. SHRI M. V. CHANDRA-SHEKARA MURTHY : Will the Minister of ENERGY be pleased to state :

(a) whether Union Government have decided to play a big role in the exploitation of hydro-electric resources ; and

(b) if so, whether construction of centrally owned and operated National Power Grid is also proposed by the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) Government has decided to lay great stress on the exploitation of the country's hydel resources.

(b) The proposal is under the active consideration of the Government.

### हिमाचल प्रदेश में पेट्रोल अवंटन

1199. श्री कृष्ण दत्त सुल्तानपुरी : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि हिमाचल प्रदेश में ऐसे पेट्रोल पम्पों की संख्या कितनी है जिनके बारे में गत दो वर्षों के दौरान कोई निर्णय नहीं लिया गया है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : जी, केवल एक।

### Steps to improve the Working of Ministry

1200. SHRI P. M. SAYEED :  
SHRI B. V. DESAI :

Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether he had taken certain steps to improve the working of the Ministry ;

(b) whether the improvement and changes have been introduced in the Directorate General of Supplies and Disposals ;

(c) if so, what are the details of the changes made ; and

(d) to what extent, they have been helpful.

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Orders passed include :

1. The powers delegated to officers at all levels for purchase and disposal of stores have been enhanced by about 50% and such restraints, imposed on the exercise of these powers, as are now considered unnecessary have been removed.
2. With a view to expediting purchase decisions, tender committee system has been introduced as an experimental measure in 4 of the 12 Directorates of DGS&D.
3. Late/delayed tenders and post tender revisions not to be considered.
4. In order to ensure timely supplies, progress of supplies is to be specially monitored.
5. Registration to be completed within a period of 60 days from the date of receipt of application.
6. Direct purchase and disposal powers of the various ministries/Departments have been enhanced.